BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) NO. 240/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

| Name of the Company | | West Bengal Essential Commodities Supply Corporation Ltd | | |
|---------------------|--------------------------------|----------------------------------------------------------|------------------------|---------------------|
| Under Section | | 7 IBC | | |
| SI. No. | Representa | nation of Authorized tive (IN CAPITAL ETTERS) | Appearing on behalf of | Signature with date |
| 1. 2. 3. | SUSHANTA SANJAY SHARMILA | | WBECSC Wd. | Sales 08/11/ |
| 1. | ARUN GU GARGIR | | Pl | ARmy 9-1 |
| (1) (2) 1 | Mr R.C PR Miss Manini | usti Adv 2 Kelzi, Adv 5 | UBOJ | 8/11/2013 |

ORDER

- Ld. Counsel on behalf of Resolution Professional (RP) and the Ld. Advocates on behalf of the financial creditors are present.
- Ld. Counsel for the RP has filed the Progress Report wherein he has made a prayer for closing the Resolution Process against the corporate debtor before 25/11/2017, i.e., the day when CIRP in this matter comes to an end since the claim of all the financial creditors have been satisfied. In

view of the Progress Report RP is directed to file the Resolution Plan so that we can accept the Resolution Plan and close the proceeding.

Corporate debtor has filed an affidavit, which may be taken on record.

List on 20/11/2017 for further order.

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(Jinan K.R.) Member (J) 38

(Vijai Pratap Singh) Member (J)

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SHARMILA BASU, Mucalis